

(b) if so, when and where will it be set up; and

(c) how much it would cost?

The Minister of Education (Dr. K. L. Shrinani): (a) and (b). The Model School for Blind Children was established at Dehra Dun on 4th January, 1959.

(c) Rs. 4 lakhs (approximately) in the Second Plan period.

#### Drilling at Jawalamukhi and Cambay

\*1217. Shri Goray: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) what is the average speed at which drilling is being carried on at Jawalamukhi and at Cambay; and

(b) how they compare with the speed of drilling operations carried on by the Assam Oil Company in the Naharkatiya region?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) The present average speed of drilling in Jawalamukhi and Cambay is 10 & 25 metres per day respectively.

(b) The present drilling speed in Naharkatiya region is much higher than in our test wells in Jawalamukhi and Cambay. However, there can be no comparison as the drilling conditions and the strata are not identical.

#### Dances in Delhi Hotels

\*1219. Raja Mahendra Pratap: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that dances are held in Delhi hotels and advertisements appear in daily newspapers to that effect; and

(b) if so, the steps proposed to be taken to stop them?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes

(b) There are no such proposals before Government. There is no law

authorising Government to interfere in such matters.

#### Shahdara Leper Home

\*1221. { Shri Assar:  
Shri Vajpayee:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that some huts in Shahdara Leper Home were burnt and some lepers were seriously beaten by goondas on the 19th February, 1959;

(b) if so, the details of the incident;

(c) whether Government have made any inquiry about these happenings; and

(d) if so, the result thereof?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). A fight is reported to have taken place on 19th February, 1959, between some inmates of the Leper Home, Tahirpur, Shahdara and some lepers of Bela Road Colony who had gone there to hold a *panchayat* about a n alleged insult to a woman by an inmate of the Leper Home, Shahdara. In the resultant fracas three huts were set on fire and were burnt and about ten persons received minor injuries. Police was called and normalcy was restored with their assistance. A Police guard has since been posted at the Home.

(c) and (d) The matter is under investigation by the Police.

#### Annual Examinations of Delhi Schools

\*1222. Ch. Brahm Prakash: Will the Minister of Education be pleased to state:

(a) whether the annual examinations of Delhi Schools have been changed from March to middle of April, 1959; and

(b) if so, the reasons for the same?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir.

(b) Hitherto the annual examinations were held in March and the new academic session started from 1st April after class promotions. The change in the date of examinations has been made for the following reasons:—

(1) Delhi Administration does not get sufficient time between the annual examinations and the commencement of the new session to organise new schools and/or to expand the existing ones and to arrange for necessary staff and equipment for them. This resulted in the new schools functioning without adequate staff and equipment until the schools re-opened in July.

(2) Students do not get sufficient time to purchase books and equipment for the new classes. Sometimes new books are not available in the market in April.

(3) The load of co-curricular activities being heavy during the period from October to January, students do not get sufficient time for serious study and for preparing themselves for the annual examination in March.

(4) Students are not in a proper mood to start studies seriously in the next class immediately after the annual examinations.

(5) The school-year in adjoining States generally commences on the 15th July and existing arrangements in Delhi present a difficulty to students seeking migration to and from Delhi.

**Conduct Rules for Industrial Employees**

\*1223. { Shri Rajendra Singh:  
Shri S. M. Banerjee:  
Sardar Iqbal Singh:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 71 on the 19th November, 1958 and state:

(a) whether separate service conduct rules to govern the Industrial Employees under the Central Government have since been finalised; and

(b) if so, the broad details of the rules?

The Minister of Home Affairs (Shri G. B. Pant): (a) The Central Civil Service (Conduct) Rules have been amended in their application to certain categories of employees.

(b) A copy of the Central Civil Services (Conduct) Rules as amended is laid on the Table of the House. [See Appendix IV, annexure No 4-5]

**Central Institute of Education**

\*1224. { Shri Ram Krishan Gupta:  
Shri Kodiyar:  
Shri Siddananjappa:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that Government have a proposal to reorganise the Central Institute of Education, Delhi as a National Centre for Educational Research; and

(b) if so, the main features of the proposal and at what stage it is?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir.

(b) The matter is still under consideration.